

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 15.9.1993

NOTIFICATION
GIFT TAX

S.O. (E). In exercise of the powers conferred by section 46, read with sub-rule (5) of rule 6 in Schedule II of the Gift Tax Act, 1958 (18 of 1958), the Central Board of Direct Taxes hereby makes the following rules further to amend the Gift tax Rules, 1958, namely:-

1. (1) These rules may be called the Gift-tax (Amendment) Rules, 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Gift Tax Rules, 1958, after rule 13, the following rule shall be inserted, namely:-

(i) "14. The certificate of auditors relating to valuation of unquoted shares in an investment company under rule 6 and 7 of schedule II shall be furnished in Form O";

(ii) After Form N the following shall be inserted:-

"
FORM O
(See Rule 6(5) of Schedule II)

Certificate of the auditor on valuation of unquoted equity share of an investment company

* I/We have examined the balance sheet of
..... (Name and address of the assessee) for the period ending 31st March, 199.... which is in agreement with the books of account maintained at the head office at and branches at

* I/We have obtained all the information and explanations which to the best of my/our knowledge and belief were necessary for the purposes of the audit and valuation of the assets and liabilities.

...../2/.....

- (a) The value of assets shown in the balance sheet is Rs. _____
- (b) Adjusted value of assets arrived at by applying the rules of Schedule II to the Gift-tax Act relevant to that asset** Rs. _____
- (c) The value of liabilities shown in the balance sheet Rs. _____
- (a) Total paid-up equity share capital Rs. _____
- (e) The result of b/c _____
- (f) Paid-up value of each equity share Rs. _____
- (g) Value of each equity share (e x f) Rs. _____

Place _____

Date _____

Signed
Auditor(s)***

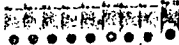
Notes :

- 1. * Delete whichever is not applicable
- 2. ** The value of any asset not covered by the rules of valuation in the Schedule shall be the price which it would fetch if sold in the open market on the valuation date.
- 3. *** This report has to be given by the auditors appointed under Section 224 of the Companies Act, 1956. "

NO. 9369
F.No. 143/1/93-TPL

alil
(AKHILESH PRASAD)
Director (TPL-I)
(A. PRASAD)
Director (TPL-I)

Foot Note:- Principal rules were published vide Notification No. GSR. 430 dated 27-5-1958 and subsequently amended from time to time, were last notified vide S.O. No. 977 (E) dated 30-11-1989.



भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) तारीख ---
15.9.1993 में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केंद्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, तारीख 15.9.1993

अधिसूचना
दान-कर

का० आ० § अ § केंद्रीय प्रत्यक्ष कर बोर्ड, दान-कर अधिनियम, 1958
§ 1958 का 18 § की अनुसूची 2 के नियम 6 के उपनियम § 5 § के साथ
पठित धारा 46 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, दान-कर
नियम, 1958 का और संशोधन करने के लिए निम्नलिखित नियम बनाता
है, अर्थात् :-

1. § 1 § इन नियमों का संक्षिप्त नाम दान-कर § संशोधन § नियम
1993 है ।
§ 2 § ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगी ।
2. दान-कर नियम, 1958 में,-
नियम 13 के पश्चात् निम्नलिखित नियम अन्तःस्थापित किया
जाएगा, अर्थात् :-

§ 1 § " 14. अनुसूची 2 के नियम 6 और 7 के अधीन
किसी विनिधान कंपनी के कोट न किए गए शेयरों
के मूल्यांकन से संबंधित लेखापरीक्षकों का प्रमाणपत्र
प्रस्तुत में प्रस्तुत किया जाएगा " ;

§ 1 § प्रत्येक के पश्चात् निम्नलिखित प्रत्येक अन्तःस्थापित
किया जाएगा :-

